

IPI
(See Regulation 5)

**Declaration of immovable property acquired in India
by a person resident outside India**

Instructions:

The declaration should be completed in duplicate and submitted directly to the Chief General Manager, Exchange Control Department, (Foreign Investment Division – III), Reserve Bank of India, Central Office, Mumbai-400 001 within 90 days from the date of acquisition of the immovable property.

Documentation:

Certified copies of letter of approval from Reserve Bank obtained under section 6(6) of FEMA, 1999 (42 of 1999).

1		Full name and address of the acquirer who has acquired the immovable property		
2	(a)	Description of immovable property	(a)	
	(b)	Details of its exact location stating the name of the state, town and municipal/survey number, etc.	(b)	
3	(a)	Purpose for which the immovable property has been acquired	(a)	
	(b)	Number and date of Reserve Bank's permission, if any,	(b)	
4		Date of acquisition of the immovable property		
5	(a)	How the immovable property was acquired i.e, whether by way of purchase or lease	(a)	

	(b)	Name, citizenship and address of the seller/lessor	(b)	
	(c)	Amount of purchase price and sources of funds.	(c)	

I/We hereby declare that –

(a) the particulars given above are true and correct to the best of my/our knowledge and belief ;

(b) no portion of the said property has been leased/rented to, or is otherwise being allowed to be used by, any other party .

Encls:

.....
(Signature of Authorised official)

Stamp

Place.....

Name

Date.....

Designation:.....